



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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thNo. 773 Dispur, Thursday, 29th December, 2022, 8th Pausa, 1944 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 29th December, 2022

**No. LGL.62/2020/56.**– The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble President of India on 12th December, 2022 is hereby published for general information.

**ASSAM ACT NO. XLVIII OF 2022**

**(Received the assent of the President on 12th December, 2022)**

**THE FACTORIES (ASSAM AMENDMENT) ACT, 2020**

**AN  
ACT**

further to amend the Factories Act, 1948, in its application to the State of Assam.

**Preamble**

Whereas it is expedient further to amend the Factories Act, 1948, hereinafter referred to as the principal Act, in its application to the State of Assam, in the manner hereinafter appearing;

Central Act  
No. 63 of  
1948

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Factories (Assam Amendment) Act, 2020.

(2) It extends to the whole of the State of Assam.

(3) It shall be deemed to have come into force on the 30<sup>th</sup> day of June, 2020, the date on which the Factories (Assam Amendment) Ordinance, 2020, came into force.

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**Amendment of  
section 2**

2. In the principal Act, in section 2, in clause (m),-

(i) in sub-clause (i), for the word "ten" appearing in between the words "whereon" and "or", the word "twenty", shall be substituted;

(ii) in sub-clause (ii), for the word "twenty", appearing in between the words "whereon" and "or", the word "forty", shall be substituted;

**Amendment of  
section 85**

3. In the principal Act, in section 85, in sub-section (1), in clause (i), for the words "ten" and "twenty", the words "twenty" and "forty" respectively, shall be substituted.

**Repeal and  
savings**

4. (1) The Factories (Assam Amendment) Ordinance, 2020, is hereby repealed.

Assam  
Ordinance No.  
IV of 2020

(2) Notwithstanding such repeal anything done or any action taken under the Ordinance, so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.